

[Secretary]

herewith the Voluntary Surrender of Salaries (Exemption from Taxation) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(6) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Succession (Amendment) Bill, 1961, which has been passed by the Rajya Sabha at its sitting held on the 30th November, 1961.'

(7) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Air Corporation (Amendment) Bill, 1961, which has been passed by the Rajya Sabha at its sitting held on the 30th November, 1961.'

(8) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th November, 1961, agreed without any amendment to the Industries (Development and Regulation) Amendment Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961.'

**BILLS PASSED BY RAJYA SABHA
LAID ON THE TABLE**

Secretary: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Indian Succession (Amendment) Bill, 1961.

- (2) The Air Corporations (Amendment) Bill, 1961.

ARREST OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 1st December, 1961, from the Judicial Sub-Magistrate, Trichur:—

"Shri K. K. Warrior, Member, Lok Sabha, was arrested and produced before me today, the 1st December, 1961 at 11:30 A.M. A case under sections 143, 145, 147, 341, 353 and 447 read with sections 109 and 117 of Indian Penal Code was registered against him at Trichur Cusba Police Station and he was arrested at 7:30 P.M. on 30th November, 1961. He has been remanded to custody for seven days pending investigation at the Special Sub Jail, Viiyyur."

12.24 hrs.

**STATEMENT RE: FUNCTIONS AND
ACTIVITIES OF THE STATE TRADING
CORPORATION OF INDIA**

The Minister of Commerce (Shri Kanungo): Sir, this is a long statement. May I be permitted to lay it on the Table?

Mr. Speaker: Yes.

Shri Kanungo: Sir, I lay the statement on the Table. [Placed in Library, See No. LT-3386/61].

Mr. Speaker: Copies will be made available in the Notice Office; hon. Members who want them may have it from there.

12.24 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satyanarayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing

Monday, 4th December, 1961 will consist of—

1. Discussion on the latest Chinese incursions into Indian territory to be raised by Shri Atal Bihari Vajpayee and others on Monday, the 4th December, after disposal of questions.
2. Consideration of any item of Government Business carried over from today's Order paper.
3. Consideration and passing of—
 - The Indian Tariff (Amendment) Bill, 1961.
 - The Iron Ore Mines Labour Welfare Cess Bill, 1961.
 - The State Financial Corporations (Amendment) Bill, 1961.
 - The Constitution (Eleventh Amendment) Bill, 1961, to be taken up on Tuesday the 5th December, after disposal of questions.
 - The Dock Workers (Regulation of Employment) Amendment Bill, 1961.
 - The Extradition Bill, 1961, as reported by the Joint Committee.
 - The Delhi University (Amendment) Bill, 1961.
 - The Visva Bharati (Amendment) Bill, 1961.
 - The Indian Succession (Amendment) Bill, 1961, as passed by Rajya Sabha.
 - The Air Corporations (Amendment) Bill, 1961, as passed by Rajya Sabha.
4. Discussion on the Resolution given notice of by Shri Nityanand Kanungo regarding seeking approval of the export duty levied on lac.
5. Discussion on the licence granted to the Kalinga Airlines to operate a scheduled air service between Bombay and Baroda to

be raised by Shri Nath Pai and others on Tuesday, the 5th December, at 4 P.M.

6. Discussion on the international situation and the policy of the Government of India in relation thereto, on a motion to be moved by the Prime Minister on Thursday, the 7th December, 1961, after disposal of questions.

Shri Goray (Poona): May I make a submission, Sir? On Monday this question of Chinese aggression is going to be discussed. Today the *Times of India* has published a map in which it has been shown in great detail how the Chinese have progressed westwards since 1954. I would like to know from Government whether they would make it available for the Members of Parliament—a map in the Central Hall which would show how the Chinese have been progressing from year to year. It is a very disturbing thing and it seems from the map which has been published in the *Times of India* today that there has been no stopping of this inexorable march of the Chinese westwards and southwards. If a map is made available it would be of very great help to us in discussing the situation.

Shri Tangamani (Madurai): The Prime Minister promised that.

Shri Goray: Sir, will you have this made available?

Mr. Speaker: When a White Paper was placed on the Table of the House, a map attached to the White Paper would immensely benefit the hon. Members, who would like to know what exactly the portions are. The hon. Minister of Parliamentary Affairs will convey this to the hon. Prime Minister.

Shri Satyanarayan Sinha: I will do so, Sir.

Shri T. B. Vittal Rao (Khammam): The hon. Minister of Parliamentary

[Shri T. B. Vittal Rao]

Affairs has said that about a dozen Bills have to be taken up next week. Can we complete them next week?

Shri Satyanarayan Sinha: The Business Advisory Committee is meeting today for the allotment of time. We will decide there. According to priority, whichever Bills we are not in a position to put through next week will naturally be dropped.

Shri T. B. Vittal Rao: May I request the hon. Minister to put the Iron Ore Mines Labour Welfare Cess Bill on top priority.

Mr. Speaker: He can raise it there in the committee. In future I propose to issue a statement of order of priorities, a statement in two parts, for the benefit of hon. Members, one part relating to questions and papers laid on the Table and other such auxiliary matters and another with respect to Bills, giving their priority for a whole week. As soon as the hon. Minister of Parliamentary Affairs places the work for the week before the House the priorities will be decided, along with the fixation of time in the Business Advisory Committee—with his assistance. Thus, the hon. Members may, a week in advance, be prepared with a particular subject when it comes up. In exceptional cases the priorities may be re-adjusted.

Shri Satyanarayan Sinha: So far as priority of Bills is concerned we can give it for a week; but we may not be able to discuss it in the Business Advisory Committee. I will assist you, Sir, in fixing the priorities but not in the Business Advisory Committee.

Shri T. B. Vittal Rao: The hon. Minister does not plan the business properly. Originally the Session was to end by the 15th December; then he advanced it by a week for, he said, there was no work. Now he brings forward a lot of Bills. We should

plan our work properly. I am very sorry to say this.

Mr. Speaker: It does not matter; we will finish whatever work is possible.

Shri Satyanarayan Sinha: It is true there are a number of Bills. Let us know how much time they will take. I hope hon. Members will have patience. Hon. Members know that most of the Bills for which 4 hours have been allotted have been finished in 4 minutes. (*Interruption*).

Mr. Speaker: There is no need for recrimination at this time. Hon. Members need not get agitated over this matter. It is for Government to get through the Bill which they want to be passed. We shall finish whatever work we can by the 8th. Nobody will be asked to sit beyond the 8th.

12.28 hrs.

STATE FINANCIAL CORPORATIONS (AMENDMENT)* BILL

The Deputy Minister of Finance* (Shri B. R. Bhagat): Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the State Financial Corporations Act, 1951.

Shri Tangamani: A few Bills are being introduced now. I would like to have an explanation from the hon. Minister whether it is necessary that this Bill should be passed in this Session. If so, what are the reasons?

Mr. Speaker: I am not going to ask him that. The hon. Member can ask that he should be given reasonable time for considering this. Of course, when the consideration motion comes I will give him reasonable time.